

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE N^{ORMS} COMMITTEE-II MEETING NO. 39/10 SCHEDULED TO BE HELD ON 29.12.2009 BUT ACTUALLY HELD ON 05.01.2010.

The Meeting No. 39/10 of Norms Committee-II was held on 05.01.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. Shyam Sunder, DDG	DGFT

1	Case No.:507/26/80-ALC2/2007	Party Name:NICCO CORPORATION LTD.	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/80/050/00859/AM06/	RLA File :02/24/042/00020/AM05/	Lic.No/Date:0210082642 05.10.2005	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of S.No. 12 of Standard Deficiency Letter.			

2	Case No.:8/39/81-ALC2/2009	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
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	HQ File :01/81/050/00364/AM10/	RLA File :04/24/040/00148/AM09/	Lic.No/Date:0410098581 15.09.2008	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			
3	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to DC(MSME) for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			
4	Case No.:9/39/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00365/AM10/	RLA File :03/94/040/00298/AM10/	Lic.No/Date:0310532623 06.08.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of S.No. 4, 5 & 11 of Standard Deficiency Letter.			
5	Case No.:10/39/81-ALC2/2009	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00366/AM10/	RLA File :03/94/040/00417/AM10/	Lic.No/Date:0310534528 20.08.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.

6	Case No.:16/39/81-ALC2/2009	Party Name:MILESTONE ALUMINIUM CO PTE LTD	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00372/AM10/	RLA File :07/24/040/00199/AM10/	Lic.No/Date:0710066705 28.08.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of S.No. 3, 5 &11 of Standard Deficiency Letter.			

7	Case No.:24/39/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/81/050/00380/AM10/	RLA File :04/24/040/00142/AM10/	Lic.No/Date:0410107733 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “No. of Cells 1050” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 336 sq.mtrs. inclusive of wastage of 2%. 3. Quantity of import item at S.No.2 may be allowed as 1050 Nos. on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

8	Case No.:25/39/81-ALC2/2009	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
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HQ File :01/81/050/00381/AM10/	RLA File :04/24/040/00089/AM10/	Lic.No/Date:0410107839 15.09.2009	Defer Date: 16.02.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to MIT for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			

9	Case No.:14/39/81-ALC2/2009	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00370/AM10/	RLA File :07/24/040/00202/AM10/	Lic.No/Date:0710067161 23.09.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of S.No. 3, 4, 5 &11 of Standard Deficiency Letter- Export product wise.			

10	Case No.:21/39/81-ALC2/2009	Party Name:INNO FAB (INDIA)PVT LTD.	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00377/AM10/	RLA File :09/24/040/00242/AM10/	Lic.No/Date:0910039370 23.09.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

11	Case No.:11/39/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/81/050/00367/AM10/	RLA File :03/95/040/00395/AM10/	Lic.No/Date:0310539130 24.09.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.

12	Case No.:13/39/81-ALC2/2009	Party Name:CHHAPERIA INTERNATIONAL COMPANY	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/81/050/00369/AM10/	RLA File :07/24/040/00211/AM10/	Lic.No/Date:0710067182 24.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Width 6 MM to 80 MM" may be suffixed with the description of export product. 2. Words "Width 1000 MM or more" may be suffixed with the description of item of import and its quantity may be allowed as applied for i.e. 10 MT inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

13	Case No.:18/39/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00374/AM10/	RLA File :06/24/040/00020/AM10/	Lic.No/Date:0610016330 24.09.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

14	Case No.:6/39/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00362/AM10/	RLA File :03/94/040/00532/AM10/	Lic.No/Date:0310539275 24.09.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

15	Case No.:7/39/81-ALC2/2009	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00363/AM10/	RLA File :03/95/040/00402/AM10/	Lic.No/Date:0310539377 25.09.2009	Defer Date16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Chemical composition of each export Product indicating the contents of Brass scrap and other inputs therein. 2. Process of manufacturing with process flow chart and wastage justification. 3. Justification for import of Brass scrap. 4. Relevant standard/specification of export product.			

16	Case No.:15/39/81-ALC2/2009	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00371/AM10/	RLA File :07/24/040/00236/AM10/	Lic.No/Date:0710067289 30.09.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of S.No. 3, 4, 5 &11 of Standard Deficiency Letter- Export product wise.			

17	Case No.:22/39/81-ALC2/2009	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00378/AM10/	RLA File :35/24/040/00019/AM10/	Lic.No/Date:3510027797 30.09.2009	Defer Date16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to DC(MSME) for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

18	Case No.: 28/39/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status: Case Added
	HQ File :01/81/050/00384/AM10/	RLA File :34/24/040/00106/AM10/	Lic.No/Date:3410025296 07.10.2009	Defer Date16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of S.No 5 &11 of Standard Deficiency Letter- Export product wise.			

19	Case No.: 12/39/81-ALC2/2009	Party Name:GLASTRONIX	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status: Case Added
	HQ File :01/81/050/00368/AM10/	RLA File :07/24/040/00247/AM10/	Lic.No/Date:0710067699 21.10.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of S.No. 3, 4 ,5 &11 of Standard Deficiency Letter- Export product wise.			

20	Case No.: 20/39/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status: Case Added
	HQ File :01/81/050/00376/AM10/	RLA File :06/24/040/00026/AM10/	Lic.No/Date:0610016467 28.10.2009	Defer Date: 16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: -

1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter- Export product wise.

21	Case No.:1/39/81-ALC2/2009	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00357/AM10/	RLA File :34/24/040/00121/AM10/	Lic.No/Date:3410025476 30.10.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee decided to transfer the case to NC-I as the matter pertains to them and to close the case on the part of NC-II.				

22	Case No.:17/39/81-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00373/AM10/	RLA File :06/24/040/00028/AM10/	Lic.No/Date:0610016529 04.11.2009	Defer Date16.02.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: -				
1. Name and quantity of each sanitary/bathroom fitting in Nos. 2. Information in respect of item at Sl.No. 4, 5 & 11 of Standard Deficiency Format export product-wise. 3. Use of import item at Sl.No.2 as export products are Chromium plated				

23	Case No.:27/39/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00383/AM10/	RLA File :04/24/040/00201/AM10/	Lic.No/Date:0410109497 18.11.2009	Defer Date: 16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: -

1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter- Export product wise.

24	Case No.:26/39/81-ALC2/2009	Party Name:EASTMAN IMPEX	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/81/050/00382/AM10/	RLA File :30/24/040/00021/AM10/	Lic.No/Date:3010064154 24.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of export product at S.No.1 may also be specified as 15 Nos. in addition to its weight of 61.039 MT. 2. Quantity of export product at S.No.2 may also be specified as 2 Nos. and its weight may also be modified to 11.134 MT. 3. Quantity of import item at S.No.1 may be allowed as 37.39 MT inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as applied for i.e. 8.16 MT. R/A may take suitable consequential action accordingly.			

25	Case No.:2/39/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00358/AM10/	RLA File :07/24/040/00353/AM10/	Lic.No/Date:0710068749 08.12.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the hard copy of the application is not received but the inputs are seen to be components. Hence, decided to clear as per GN4. R/A may take suitable consequential action accordingly.			

26	Case No.: 3/39/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status: Case Added
	HQ File :01/81/050/00359/AM10/	RLA File :07/24/040/00342/AM10/	Lic.No/Date:0710068801 10.12.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

27	Case No.: 4/39/81-ALC2/2009	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status: Case Added
	HQ File :01/81/050/00360/AM10/	RLA File :03/95/040/00591/AM10/	Lic.No/Date:0310550421 11.12.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

28	Case No.: 5/39/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status: Case Added
	HQ File :01/81/050/00361/AM10/	RLA File :03/95/040/00509/AM10/	Lic.No/Date:0310550696 14.12.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

29	Case No.: 23/39/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status: Case Added
	HQ File :01/81/050/00379/AM10/	RLA File :02/24/040/00175/AM10/	Lic.No/Date:0210135240 15.12.2009	Defer Date16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee decided that a copy of the application received from the firm and forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			

30	Case No.:29/39/81-ALC2/2009	Party Name:V.K.UDYOG LTD.	Meet No/Date:39/81-ALC2/2009 29.12.2009	Status:Case Added
	HQ File :01/81/050/00385/AM10/	RLA File :02/24/040/00142/AM10/	Lic.No/Date:0210135352 16.12.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

PART -AR-FRESH

Case No. AR-48	M/S Raychem RPG Ltd., Mumbai
Meeting No.39/81	F.No.01/81/162/522/AM09/DES-II
Dated 29-12-2009	Annual Advance License No.0310459698 dt. 31.01.08
	RIA F.No.03/95/39/0004/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of Export products and their weights may be specified as under:

Sl.No.	Description	Export Weight
1	SS Band 304/316 Grade 16 mm x 0.75 mm x 50 m	4.72 Kgs
2	SS Band 304/316 Grade 19 mm x 0.75 mm x 50 m	5.60 Kgs

2. Quantities of import items may be allowed as under:

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Sl.No.	Description	Quantity
For Export product at SI No. 1 above		
1	SS Strip Gr 304/316 0.75 mm thick	4.814 Kgs inclusive of a wastage of 2 %
For Export product at SI No. 2 above		
2	SS Strip Gr 304/316 0.75 mm thick	5.712 Kgs inclusive of a wastage of 2 %

R/A may take suitable consequential action accordingly.

Case No. AR-49	M/S Crompton Greaves Ltd., Mumbai
Meeting No.39/81	F.No.01/86/050/233/AM05/DES-VII/DES-II
Dated 29-12-2009	Advance License No.0310213162 dt.09.07.2003
	RIA F.No.03/24/42/267/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the file may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

Case No. AR-50	M/S Crompton Greaves Ltd., Mumbai
Meeting No.39/81	F.No.01/80/050/279/AM05/DES-I/DES-II
Dated 29-12-2009	Advance License No.0310274196 dt.11.06.2004
	RIA F.No.03/24/40/248/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the file may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

Case No. AR-51	M/S Crompton Greaves Ltd., Mumbai
Meeting No.39/81	F.No.01/80/050/1209/AM06/DES-I/DES-II
Dated 29-12-2009	Advance License No.0310359961 dt.16.12.2005
	RIA F.No.03/94/40/960/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the file may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

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Case No. AR-52	M/S Crompton Greaves Ltd., Mumbai
Meeting No.39/81	F.No.01/80/050/1499/AM06/DES-I/DES-II
Dated 29-12-2009	Advance License No.0310367373 dt. 17.02.2006
	RIA F.No.03/94/40/1267/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the file may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

Case No. AR-53	M/S Crompton Greaves Ltd., Mumbai
Meeting No.39/81	F.No.01/80/162/1164/AM06/DES-I/DES-II
Dated 29-12-2009	Advance License No.0310366784 dt. 17.02.2006
	RIA F.No.03/94/40/1237/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee observed that the file may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

Case No. AR-54	M/S Ambica Steel Ltd., Ghaziabad
Meeting No.39/81	F.No.01/80/050/657/AM09/DES-I/DES-II
Dated 29-12-2009	Advance License No.0510221167 dt. 29.05.2008
	RIA F.No.05/24/40/108/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.

Case No. AR-55	M/S Ambica Steel Ltd., Ghaziabad
Meeting No.39/81	F.No.01/80/050/658/AM09/DES-I/DES-II
Dated 29-12-2009	Advance License No.0510221168 dt. 29.05.2008
	RIA F.No.05/24/40/109/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.

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Case No. AR-56	M/S Banaras Beads Ltd., Varanasi
Meeting No.39/81	F.No.01/84/050/641/AM06/DES-I/DES-II
Dated 29-12-2009	Advance License No.1510003017 dt. 28.12.2005
	RIA F.No.15/80/40/016/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be relisted on 16.02.2010.

PART –B- FRESH

Case No. B-2	M/S Uniflex Cables Ltd., Mumbai
Meeting No.39/81	F.No.01/81/162/373/AM10/DES-II
Dated 29-12-2009	Advance License No.0312031177 dt. 16.10-2003 and 0310240217 dt.08.12.2003
	RIA F.No.03/24/040/1177/AM03 & 03/24/040/1744/AM03

Decision : The case regarding clarification sought by PC-4 section was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. NC noted that the request of the exporter is for revalidation & E.O extension. PC-4 Section in DGFT has sought clarification of inputs. The exact point of clarification required from NC may be made clear by PC-4 section.

Case No. B-3	M/S Abacus Metals Pvt.Ltd. Jaipur
Meeting No.39/81	F.No.01/81/162/012853/AM60/DES-II
Dated 29-12-2009	
	RIA F.No.03/135/2000/100%/EOU/NSEZ

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. Based on the order passed by the High Court of Rajasthan, the issue regarding review of wastage norms was taken up by the Norms Committee. The NC debated the recommendation of DIPP contained in their U.O. No. 7/256/06-TSW dated 01.01.2010 and it was decided to allow the wastage of 9% from Brass Ingot/rod for manufacture of Brass Builder hardware. Since the exporter is a 100% EOU, the wastage norm was fixed without taking into account the recoverable wastage.

DC(SEZ)/RA may take suitable consequential action accordingly.

PART –C- FRESH

Case No. C-18	M/S Bimetal Bearing Ltd.Coimbatore.
Meeting No.39/81	F.No.01/81/162/00375/AM10//DES-II
Dated 29-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be relisted on 16.02.2010.

Case No. C-19	M/S Andritz Hydro Pvt.Ltd.(formerly known VA Tech Hydro India Pvt.Ltd.)
Meeting No.39/81	F.No.01/81/162/00464/AM10//DES-II
Dated 29-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 39/81 scheduled to be held on 29.12.2009 but actually held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.